GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO.1590 TO BE ANSWERED ON THE 25TH JULY. 2017

BAILOUT PACKAGES FOR FARMERS' LOAN

1590. SHRI HARISH MEENA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE ‡ãoŠãaÓã एवं किसान कल्याण ½ãâ¨ããè be pleased to state:

- (a) the details of bailout packages for farmers' loan being given to the States;
- (b) whether State Governments have urged for more financial help from the Centre; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE ‡ãðŠãäÓã एवं किसान कल्याण ½ãå¨ããÊã¾ã ½ãñâ À㕾ã ½ãâ¨ããè (SHRI PARSHOTTAM RUPALA)

- (a) to (c): No bailout packages for farmer's loan is being given to the States. However, the State Government of Uttar Pradesh in April, 2017 requested the Union Government for the need to arrange adequate resources separately to ensure implementation of its decision for Agriculture debt waiver for the farmers of the State. The Uttar Pradesh Government has made the following requests:
- a. Grants-in-aid of Rs.36,359 crore to be provided to the State in the financial year 2017-18.
- b. In case it is not feasible, grants-in-aid to the extent possible may be provided to the State and balance resources be allowed to be raised through means of bonds. The State Government may be permitted to keep the same out of annual borrowing ceiling fixed for the State for the year 2017-18.
- c. If, the Union Government is not in position to provide grants-in-aid for the purpose, entire resources to be raised for the purpose through issuing bonds by the State Government and the same may be permitted to be kept out of the annual borrowing ceiling fixed for the State for the year 2017-18.

The State Government of Uttar Pradesh has further requested that if either of the options suggested by the State Government is considered for action then the amount of agriculture debt waiver as on 31.03.2017 may be frozen and directions be issued to the banks through Ministry of Finance and Reserve Bank of India to not to charge interest under this head from the State Government till entire amount due to the banks is paid.
